

# HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

**Subject:- Providing of financial assistance to the lawyers practicing in various Courts in the Union Territory of Jammu and Kashmir.**

## ORDER

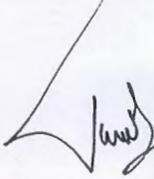
No. 1593/LP

Dated 28-04-2020

Applications are invited in accordance with the guidelines annexed herewith as **Annexure-A**, from advocates enrolled with J&K State Bar Council, who are in dire need of financial assistance because of grave financial hardship on account of lockdown due to the COVID-19 pandemic, for consideration for payment of financial assistance.

The amount of such assistance to be given and the manner of disbursement will be determined separately.

**By Order.**

  
28/04/2020

(Jawad Ahmed)

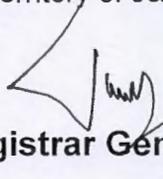
Registrar General (Officiating)

No. 44386-415/LP

Dated 28-04-2020

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu for information her Lordship.
- 2-11 Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_  
...for information of their Lordships.
- 12-13.Registrar Judicial, High Court of J&K, Jammu/ Srinagar, for information & necessary action.
14. Registrar Computers, High Court of J&K, Jammu, for information and with the request to upload the same on the official website of the High Court.
- 15-34.All Pr. District Judges of Union Territory of J&K, for information, notifying the same and for follow up action.
36. President/Secretary all Bar Associations in Union Territory of J&K, for information.

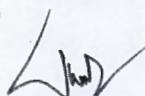
  
28/04/2020

Registrar General (Officiating)

Annexure 'A'

Guidelines for providing financial assistance to the lawyers practicing in various Courts in the Union Territory of Jammu and Kashmir

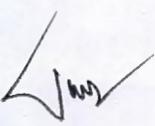
1. An advocate enrolled with J&K State Bar Council being in actual practice and who is in dire need of financial assistance because of grave financial hardship on account of lockdown due to the COVID-19 pandemic, may apply to concerned District Judge/Registrar Judicial within one week from the date of issuance of the order by any available mode of communication.
2. The deserving advocates shall be paid amount(s), as may be determined by the Administrative Committee of the High Court, subject to availability of funds, as financial assistance to enable them to tide over the financial hardship owing to COVID-19 pandemic.
3. The advocate must not have availed any COVID-19 related financial assistance/benefit from any Bar Association/Government or other public institution under any scheme during this period.
4. The advocate availing the benefit of this scheme shall furnish application in the format annexed herewith.
5. The applications so received from advocates exclusively practicing at High Court shall be scrutinized within three days by the Committee comprising the following:
  - i) Registrar Judicial of respective Wings;
  - ii) President/Secretary of respective High Court Bar Association;
  - iii) Joint/Deputy Registrar (Accounts) of respective Wings
6. The application so received from advocates practicing at District Courts/Subordinate Courts shall be scrutinized within three days by District Level Committee comprising the following:
  - i) Concerned Principal District Judge;
  - ii) Chief Judicial Magistrate;
  - iii) President/Secretary of local Bar Association;



**Application Form for obtaining Financial Assistance by the Advocates**

- 1) Name of the applicant:
- 2) Father's name:
- 3) Address : Residential \_\_\_\_\_  
Office \_\_\_\_\_
- 4) E-mail ID & Phone No.:
- 5) Date of Birth:
- 6) Bar Council License No.:
- 7) Number of years in actual practice :
- 8) Bar Membership No. with name of Bar Association:
- 9) Number of cases filed/appeared in last 3 years:
- 10) Whether holding licence of Oath Commissioner/Public Noatry
- 11) Whether attached with some Senior advocate, if yes, detail thereof with monthly remunerations being received:
- 12) Any other source of income – If yes (Detail thereof) :
- 13) Marital Status
- 14) Whether he/she has a spouse who is salaried or self employed – if yes details thereof:
- 15) Number of dependants:
- 16) Whether he/she is living with parents having regular income. If yes, details thereof
- 17) Whether living in a rented premises, if yes details thereof:
- 18) Whether own four/two wheelers, if yes detail thereof:
- 19) I.T. Returns for the preceding financial year, if any:
- 20) Bank Account details:
  - a) Name of the Bank:
  - b) Name of the account holder as per the bank record:
  - c) Account Number:
  - d) Branch:
  - e) IFSC Code:

I undertake that the above information is true and correct to my personal knowledge and nothing material has been concealed therefrom, and I shall be liable for any legal action for furnishing wrong information besides recovery the amount received.



Date:

Applicant

Place: